

**GOVERNMENT OF INDIA
CORPORATE AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3488
ANSWERED ON:26.04.2012
REPRESENTATION OF WOMEN
Sivasami Shri C.

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether it is true that the Government is considering to make it mandatory to have at least one woman director in the Board of Directors;
- (b) if so, the details thereof;
- (c) whether it is also true that the Government is considering to increase the representation of women in Indian Companies by eight per cent; and
- (d) if so, the details thereof?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS(SHRI R.P.N. SINGH)

- (a) and (b) Yes, Madam. Clause 149 of the Companies Bill 2011 provides that such class or classes of companies to be notified from time to time shall have at least one woman director.
- (c) No such increase in percentage is under consideration.
- (d) Not applicable.